

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 57/AT/2020

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the inter-State Transmission System connected 600 MW Solar PV Power Projects under the open category and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 3.8.2017.

Petitioner : NTPC Limited (NTPC)

Respondents : Ministry of New and Renewable Energy and Ors.

Date of Hearing : 12.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri M.G Ramachandran, Senior Advocate, NTPC
Shri Shubham Arya, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri I.Uppal, Advocate, NTPC
Ms. Mazag Andrabi, Advocate, SBE SPL
Shri Navin prakash, Advocate, NBPDCCL
Shri Abhishek Vikas, Advocate, SBPDCL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed for adoption of tariff for 600 MW Solar PV Projects connected to the inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 3.8.2017 on the terms and conditions as contained the PPA. Learned senior counsel requested to adopt the tariff keeping in view the provisions of the PPA. Learned senior counsel requested to adopt the tariff keeping in view the provisions of the PPA.

2. Learned counsel for the Respondent, SB Energy Six Private Limited submitted that as per the PPA, tariff is required to be adopted within two months from the signing of the Agreement. However, on account of failure to obtain the approval from the concerned State Electricity Regulatory Commissions by Discoms, selected bidders, namely, ACME Solar Holding Ltd., Shapporji Pallonji Infra Capital Company Pvt. Ltd. and Azure Power India Pvt. Ltd. have terminated the PPAs. The Petitioner in the present Petition is seeking adoption of tariff only with respect to 600 MW solar PV Project to be established by SB Energy. Accordingly, learned counsel requested to issue order with regard to adoption of tariff immediately.



3. After hearing the learned senior counsel for the Petitioner and the learned counsel for the Respondent, SB Energy, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

